

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No(s). 4293/2021

[Arising out of impugned final judgment and order dated 06-12-2019 in MP No. 3317/2019 passed by the High Court of Madhya Pradesh at Indore]

MUKESH

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

([HEARD BY : HON. J.B. PARDIWALA AND HON. R. MAHADEVAN, JJ.]
IA No. 32754/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 32752/2021 - EXEMPTION FROM FILING O.T.)

Date : 20-12-2024 This matter was called on for pronouncement of
judgment today.

For Petitioner(s) Ms. Christi Jain, AOR

For Respondent(s)

Mr. V.v.v. Pattabhiram, D.A.G.
Ms. Mrinal Gopal Elker, AOR
Mr. Chinmoy Chaitanya, Adv.
Ms. Chhavi Khandelwal, Adv.
Ms. Shruti Verma, Adv.
Mr. Rajan K Chaurasia, Adv.

1. Leave granted.

2. Hon'ble Mr. Justice R.Mahadevan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice J.B. Pardiwala and His Lordship.

3. The appeal is allowed in terms of the signed reportable judgment.

4. Pending application(s), if any, stand disposed of.

(CHANDRESH)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)

(signed reportable judgment is placed on the file)